

जाता है तो उसके लिये आप ने कहा कि जो इन्क्रीमेंट का बेनीफिट है उस को हम नहीं देंगे। लेकिन 522 नम्बर के वेश्चन में 18 मार्च को जवाब देने हुए आपने कहा था माननीय वित्त मंत्री ने कि इन्क्रीमेंट का बेनीफिट उस को मिलेगा। कहने का अर्थ यह है कि मैं एक्सप्लेन कर दूँ कि चौथे क्लास का कर्मचारी अगर तीसरे क्लास में चला जाता है तो उसको पे और इन्क्रीमेंट चौथे क्लास का मिलता है, तीसरे क्लास का नहीं मिलता। आपने वायदा किया था 18-3-69 को कि चौथे क्लास का कर्मचारी अगर तीसरे क्लास में चला जायगा तो उसको हम इन्क्रीमेंट देंगे तीसरे क्लास का, लेकिन एकचुअली उसको मिलता है चौथे क्लास का। हालांकि उस के लिये आप वायदा कर चुके हैं और आज आप कहने हैं कि इसको हम मानने के लिये तैयार नहीं हैं। तो इस का क्या कारण है?

SHRI P. C. SETHI: The hon. Member has put a spate of questions With regard to house rent allowance I would like to say that in A, B-1 and B-2 class cities the entitlements to house rent allowance have not been affected. However, employees in the basic pay range of Rs. 391—JOO will now have to produce receipts of actual payment of rent to claim house rent allowance like those in the high-iii' pay ranges. As far as giving rent receipt is concerned. Government is not going to relax this stipulation. As far as the various allowances, and the various increments in the pay ranges are concerned—the hon. Member, Mr. Thengari, had also asked me earlier about them—I do not have the actual pas increases, but I have said that the various allowances, which were affected on account of the merger of clearness allowance with pay, would now be suitably adjusted so that the Compensatory (City) Allow

ance, Children's Educational Allowance, Reimbursement of Tuition Fee, and other allowances, which have not been accruing- to these employees, will now accrue to them. A detailed scheme is being worked out. and as soon as it is read} final orders will be issued.

THE DEPUTY CHAIRMAN: They are working out the whole scheme going into all the details.

#### SURVEY OF PUBLIC EXPENDITURE AND TAXATION

\*27. SHRI M. K. MOHTA:

SHRI M. V. BHADRAM: SHRI 7  
A. AHMAD:

Will the Minister of FINANCE be pleased to state:

(a) whether a suggestion has recently been received by Government from the Council of the Institute of Chartered Accountants of India for the appointment of a Commission of Enquiry' to conduct a survey of the whole structure of public expenditure and taxation both at the Centre and the States;

(b) whether the Council has also offered its services to Government for the purpose; and

(c) if so, the reaction of Government in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) and (b)  
Yrs. Madam.

(c) There is no proposal at present to set up a Commission of Enquiry to conduct a survey of the whole structure of public\* expenditure and taxation at the Centre and the States.

श्री महेन्द्र कुमार मोहता : मैं माननीय मंत्री जी से पूछना चाहता हूँ कि सन् 1954 में टैक्सेशन इन्क्वायरी कमीशन का गठन हुआ था और उसके बाद इस प्रश्न पर

\*The question was actually asked on the floor of the House by Shri M. K. Mohta.

कोई जांच नहीं की गयी और माननीय वित्त मंत्री महोदय का बजट की वृद्धि के दौरान यह कथन कि सरकार के खर्च में कमी करने की कोई गुंजायश नहीं है, इन दोनों बातों को मद्दे-नज़र रखते हुए क्या कारण है कि सरकार एक एक्सपर्ट कमेटी के ऊपर यह भार नहीं छोड़ती कि इस प्रश्न पर अच्छी तरह से विचार किया जाय कि सरकार का खर्चा किस तरह कम किया जाय जिससे कि जो रुपया कर से अदायी किया जाता है वह विकास कार्यों में लगे और खर्च में खत्म न हो जाय ?

SHRI I\* C. SETHI: Madam, the matter is already under the consideration of the 'Administrative Reforms Commission and they are undertaking a detailed study into it. Government would take into consideration the Report of the Administrative Reforms Commission and the various suggestions made.

SHRI M. V. BHADRAM: May I know whether the Government is prepared to accept the services offered by the Council of the Institute of Chartered Accountants in this connection? What is the objection of the Government in this respect?

SHRI P. C. SETHI: I have just now replied that the Administrative Reforms Commission is going into it and the Government will take into consideration all the suggestions made.

SHRI MORARJI R. DESAI: What does the hon. Member mean? What does he want to include in "public expenditure"? Does he mean to include all the Plan expenditure? Then it is not in the Administrative Reforms Commission.

SHRI M. V. BHADRAM: I mean the administrative expenditure of the Government.

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SHRI MORARJI R. DESAI: This is what the Administrative Reforms Commission is meant for, and when their final Report is received about everything it will all be considered.

**EMBEZZLEMENT IN SAFDARJANG HOSPITAL EMPLOYEES' THRIFT AND CREDIT SOCIETY**

\*298. DR. BHAI MAHAVIR: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply to Unstarred Question No. 1323 given in the Rajya Sabha on the 24th December, 1968 and state:

(a) whether it is a fact that the amount of Rs. 9538.34 stated to have been embezzled from the Safdarjang Hospital Employees' Thrift and Credit Society relates to Hospital cash only;

(b) if so, what is the actual amount so involved in the Society's whole transactions, including the issue of help-bonds; and

(c) whether the amount of help-bond is being returned to all concerned, and if so what is the balance of the unaccounted money left now?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) This amount was overpaid from the Hospital funds to the Society's account and has since been recovered.

(b) At present the total amount involved in the Society's transactions is Rs. 19,773.34.

(c) The amount realised through the so called help-bonds has since been returned to the persons concerned and the unaccounted money remains the same, namely, Rs. 19,773.34.